

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

9. IA 3528(MB)2023
IA 4517(MB)2023
IN
C.P. (IB)/386(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: ICICI Bank Ltd
Vs
Vinergy International Pvt Ltd

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Abhishek Anand for the Applicant present through virtual mode. Adv. Anasamal Sayed i/b Adv. Abhay Nevagi for the Respondent No. 1 present through physical mode in IA-4517/2023.

IA-3528/2023

2. On going through the order file, this Bench noticed that on 17.01.2024, 21.02.2024, 06.03.2024 and 12.04.2024, the Respondent was directed to file reply, the matter was adjourned to 21.05.2024. On 21.05.2024, there was no representation on the part of the Respondent and nor filed reply. Hence, the right to file reply was ***forfeited***.

3. Ld. Counsel for the Applicant seeks two weeks' time to clarify whether the lease hold rights are in existence or terminated by the Respondent i.e. M. P. Audyogik Kendra Vikas Nigam (Indore) Limited, Indore through Managing Director.

4. At the request of Applicant, the matter is adjourned to **06.09.2024** for further consideration.

IA-4517/2023

5. The Registry as well as Applicant is directed to issue fresh notice to the Respondent(s) intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.
6. Post this IA on **06.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)